

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu

NOTIFICATION

Jammu, the 24th April, 2020

S.O -135 Whereas, on 19-10-2019 Police Station Kishtwar received a reliable information that two persons namely Abdul Kareem S/O Mohd Anwar Butt R/O Bhadat Saroor A/P Zewer Tangwari (Contractor) and Danish Naseer S/O Naseer Ahmad Gianoo R/O Tander Dachan were in contact of HM terrorists; and

2. Whereas, above named two accused persons were providing information and transportation facilities to the terrorists of HM organization and also providing shelter/food to the terrorists particularly to one wanted terrorist who has been active since long namely Mohammad Amin @ Jahangeer who was conducting meetings with other terrorists for organizing terror activities in the area; and

3. Whereas, a Case FIR No. 243/2019 U/S 13, 18,19, 20,38,39 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Kishtwar and investigation was taken up; and

4. Whereas, during the course of investigation both the accused persons were arrested in the case. During their personal search two mobile phones were seized and were sent for analysis. The arrest/seizure memos were also prepared; and

5. Whereas, on the basis of investigation, statement of material witnesses recorded and other evidence brought on record, the investigating officer has established prima facie case against the below mentioned accused persons for commission of offence shown against each of Unlawful Activities (Prevention) Act, 1967:

S.No	Name of the accused	Offence
1	Abdul Kareem S/O Mohd Anwar Butt R/O Bhadat Saroor A/P Zewar Tangwari.	13,18,19,39 ULA (P) Act
2	Danish Naseer S/O Naseer Ahmad Gianoo R/O Tander Dachan	13,18,20,38 ULA (P) Act
3	Mohd Amin @ Jahangeer S/O Mohd Anwar Butt R/O Bhadat Saroor.(Active Terrorist)	13,18,20,38 ULA (P) Act

6. Whereas, accused No. 03 Mohd Amin is an active terrorist of HM outfit since 1992 against whom proceedings U/S 512 Cr.PC has to be initiated; and

7. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

8. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is

sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 13,18,19,20,38,39 in the case FIR No. 243/2019 of Police Station Kishtwar.

By order of the Government of Jammu & Kashmir.

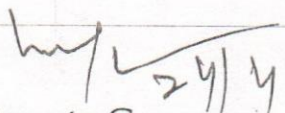
Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros/243/2019

Dated:- -04-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Deptt. of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.